

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM NO. 121**  
**422/2016**

**IN THE MATTER OF:**

Bank of Baroda

.....Petitioner

v.

Metaphor Exports Pvt. Ltd.

.....Respondent

SECTION : Under Section 433(e) and 434, 439

**Order delivered on 28.11.2018**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:-**

For the Applicant/petitioner: Mr. Amol Vyas, Adv.,

Mr. Ankit Jain, PCS for RP.

For the respondent

Mr. Atul, Mr. Vinay Kumar, LVB

Mr. Mandeep Singh Vinaik, Ms. Anjali Sharma,

Mr. Deepak Bashta, Advs.

Ms. Shreya Mehta, Adv.

Ms. Reema Khorana, Mr. Kartik Rathi, Mr. Sanjay T.

Mr. Ujjawal Narain, LO for CBI.

Mr. Vaibhav Bhagnani, Mr. Manoj Meena, Sr.  
Managers.

**ORDER**

Place it before the principal bench.

List on 10.12.2018.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

28.11.2018  
Ritu Sharma